

BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH PUNE

ORIGINAL APPLICATION NO. 89 OF 2023

RAVINDRA KUBER WALWADE

... APPLICANT

Vs

GOVERNMENT MEDICAL COLLEGE  
AND HOSPITAL & OTHERS

... RESPONDENTS

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Date:- 16-12-2024

Place:- MIRAJ

302



महाराष्ट्र MAHARASHTRA

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GOVT. OF MAHARASHTRA  
 13 DEC 2024  
 Asst. Treasury Officer  
 Miraj.

**Noted & Registered**  
 Serial Number...

23451/2024

16 DEC 2024



**NOTARY**  
 Adv.  
 M. B. PATIL  
 SANGLI (MAH)  
 Reg. No. 5289  
 Exp. Dt.  
 31/1/2028  
 GOVT. OF INDIA





**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**WESTERN ZONE BENCH, PUNE**

**IN THE MATTER OF:-**

**ORIGINAL APPLICATION NO. 89 OF 2023**

**RAVINDRA KUBER WALAWADE**

**.....APPLICANT**

**V/S**

**GOVERNMENT MEDICAL COLLEGE  
AND HOSPITAL & OTHERS**

**.....RESPONDENT**

**AFFIDAVIT IN REPLY/OBJECTIONS FILED ON BEHALF OF  
RESPONDENT NO. 1 AS PER ORDER DATED 08/11/2024 IS AS UNDER-**

I, Dr. Sandeep Bapuso Satpute, aged 48 years, occupation – Government Service working as Assistant Professor, Department of Biochemistry, Government Medical College Miraj having my office at Pandharpur Road Miraj District Sangli – 410410, I am filing this affidavit in reply/objections on behalf of the Respondent No. 1 (Dean, Government Medical College Miraj), do hereby solemnly affirm and state as under:

I am working as Assistant Professor, Department of Biochemistry, Government Medical College Miraj w.e.f. April 2003, I am well conversed with the facts and circumstances of the case as well as the record of the case lying in my office, I am filling this Affidavit only with a limited purpose of bringing on record true facts of the case as under.

1. GMC Miraj was established in July 1962 with permission to admit 30 MBBS students annually and initially Wanless Hospital (some people refer it as Mission Hospital) Miraj as a teaching hospital. Later



District of Sangli was attached with GMC Miraj as a teaching hospital. Since establishment respondent no. 1 is taking care that the functioning of hospital should not be hazardous to society or anybody and following the directions of Indian Medical Association Miraj Bench and all the hospitals and Medical practitioners are following it. It was under the name "Biomedical Waste Management, IMA, Miraj. It was under valid authorization of Maharashtra Pollution control Board. Thereafter Biomedical waste was managed and collected by Kokan Care Enterprises since 01/12/2010 to 26/06/2017. Since then M/s. Surya Central Treatment Facility which is authorised common biomedical waste treatment facility within Sangli District and providing biomedical waste management services to Hospitals and clinics. Thereafter M/s. Sons House which is providing housekeeping, sanitary and waste management services to hospitals and health care facilities participated in tender process and appointed to collect the entire medical waste and to handover it to M/S. Surya Central Treatment Facility. That due care is meticulously followed by Respondent no.1 as per the rules laid down by MPCB and Bio-Medical Waste Management Rules,2016. As, it all was going properly MPCB never complained till filing of present original application. Hence Respondent no. 1 cannot be held solely responsible for the same.

2. The original application is regarding the non-compliance in pursuance of letter dated 12.12.2022 and show cause Notices issued dated 29.12.2022. Hence compensation calculated against the

previous period is illegal, barred by law of limitation, improper, incorrect, not as per prayer and not as per principles of natural justice. The determination of compensation is improper and not admitted to present respondent.

3. I say and submit that the application for Consent for authorization was submitted to Maharashtra Pollution Control Board vide number MPCB-consent-0000227457 dated 01.12.2024 to obtain (enclosed as **Annexure R-1**):
- a) Consent to establish/operate/renewal of consent under section 25 and 26 of the Water (Prevention and control of pollution) Act 1974 as amended;
  - b) Consent to establish/ operate/renewal of consent under section 21 of the Air (Prevention and control of pollution) Act 1981 as amended;
  - c) Authorization/ renewal of authorization under Biomedical Waste Management Rules 2016 as amended. Hazardous waste (M & TM) Rules 2016, in connection with my / our / existing /proposed activity from the premises.
4. I say and submit that the MPCB office has uploaded document for scrutiny letter 06 December 2024 for consent number MPCB-Consent-0000227461 on 06 December 2024. The email in this regard was received to this office on 09 December 2024. The photocopy of said email is annexed as **Annexure R-2**.

5. I say and submit that Government Medical College Hospital Miraj is registered with M/S Surya Centre Treatment Facility Private Limited Sangli for management of biomedical waste in accordance with the provision of biomedical waste management Rules 2016 as amended and in compliance with the provisions CPCB guidelines up to 31.03.2025 (enclosed as **Annexure R-3**).
6. I say and submit that the administrative approvals for establishment of STP and ETP and underground drainage was received vide Government Resolution no. GSM-2022-Pr.Ka/369/ (Adm) 1 dated 21.08.2024 and amount of ₹ 14,51,78,200 (**fourteen crore fifty-one lakh seventy eight thousand and two hundred rupees only**) was sanctioned (enclosed as **Annexure R-4**).
7. I say and submit that accordingly, Maharashtra Jeevan Pradhikaran Sangli has advertised e-tender no. 04 year 2024-2025 dated 26.09.2024 (enclosed as **Annexure R-5**).
8. I say and submit that the said e-tender process was completed by 31.10.2024 and it was opened on 26.11.2024. Opening of e-tender was delayed because of presence of model code of conduct for Assembly elections. The e-tender was opened at Sangli office and it was submitted to Mumbai Headquarter for technical sanction (Member Secretary MGP Water supply Department Mumbai).
9. I say and submit that the duration of completion of STP, ETP and underground drainage will take about 24 months to complete. Once the technical sanction is received from Mumbai headquarters, the



work of establishing ETP, STP and underground drainage will be started at the earliest. At present, the waste water from hospital is disinfected and then discharged. Biomedical waste is segregated at the source and accordingly disposed by M/S Surya Centre Treatment Facility Private Limited Sangli for management of biomedical waste in accordance with the provision of biomedical waste management Rules 2016 as amended and in compliance with the provisions CPCB guidelines up to 31.03.2025.

Therefore, it is prayed that kind consideration should be given to above mentioned points. The hospital is a Teaching Government hospital established under Government Medical College Miraj District Sangli. The hospital treats thousands of needy and poor patients free of charge. So, kind consideration should be given to the hospital. It is humbly submitted that the proposed fine (Environmental Damage Compensation and additional environmental damage compensation) imposed on the hospital should be waived-off. This is humble submission.

Solemnly affirmed on the day 16., December 2024.

Identified by

asbrahme  
Smt. A.S. Brahme  
A.G.P., Pune

For and on behalf of Respondent No. 1

Saput 16/12/24  
(Dr. Sandeep Bapuso Satpute)

Assistant Professor, Dept. of Biochemistry

Government Medical College and Hospital, Miraj



VERIFICATION

I, Dr. Sandeep Bapuso Satpute, aged 48 years, occupation – Government Service working as Assistant Professor, Department of Biochemistry, Government Medical College Miraj having my office at Pandharpur Road Miraj District Sangli – 410410 do hereby state on solemn affirmation what is stated in the forgoing affidavit in reply to my own knowledge and I believe the same to be true and correct.

Solemnly affirmed on the day 16<sup>th</sup>..., December 2024.

For and on behalf of Respondent No. 1

*Sandeep*  
16/12/24  
(Dr. Sandeep Bapuso Satpute)

Assistant Professor, Dept. of Biochemistry  
Government Medical College and Hospital, Miraj

Solemnly affirmed before me by  
Shri *Sandeep Bapuso Satpute*  
Who is identified before me by  
Shri *Adv. A.S. Prabhu*  
Whom I personally know.

**BEFORE ME**

*Adv.*

**Adv. MARUTI B. PATIL**  
**NOTARY REG. NO. 5289**  
**GOVT. OF INDIA**  
**'VAISHNAVI APPT', F-2, BRAHMANPUR,**  
**MIRAJ - 416 410. MO. 9422613749**  
**NOTARY EXP DT. 31/1/2028**





# Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

R-310

R-1

## Application for Consent/ Authorisation

Sir,  
I/We hereby apply for\*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Bio-Medical Wastes Management Rules, 2016 as amended, Hazardous waste (M.& TM)n Rules, 2016, in connection with my/our/existing/proposed activity from the premises as per the details given below.

### 1. General Information

UAN No:  
MPCB-CONSENT-0000227457

Application submitted on:  
01-12-2024

### Industry Information

Industry Type:  
R30 Health-care Establishment (as defined in BMW Rules)

Category:  
Red

Scale:  
S.S.I

Consent To:  
Operate (Plain Renewal)

Submit to:  
SRO - Sangli

### Consent to Establish Details

Consent to Establish No.

Consent to Establish date  
01-01-1970

Consent to Establish Valid Upto  
01-01-1970

Previous Consent No.  
BO/MPCB/CAC/Refusal/UAN  
No.0000094657/CO/2411000332

Previous Consent date  
07-11-2024

Previous Consent Valid Upto  
07-11-2024

### Particulars of Applicant (Owner/Occupier/Any other Authorised Person)

First Name Father / Husband Name  
Dr. PRAKASH DATTATRAY

Mobile No Telephone/Fax  
9422040331

PAN No Address  
AAXPG4371R VANKATESH-SHRAUSTEE R-BANGLOW MADHAVNAGAR RAD GOLDEN PARK  
SANGLI

Last Name  
GURAV

Designation  
DEAN

Email  
deangmcmiraj@yahoo.co.in

Aadhar No  
849738686737

Pin Code  
416410

7

## 2. Health Care Facility (HCF) Information

# 311

a) Name of the Health Care Facility

Govt. Medical College & Hospital

b) Address for Correspondance

**Pin Code**

416410

**District**

Sangli

**City/Town**

Miraj

**Survey/Gut No.**

Plot No.285/A/1

**Name of premises /Building**

MIRAJ

**Road/Street**

PANDARPUR ROAD

**Area/Locality**

Miraj

**Email**

deangmcmiraj@yahoo.co.in

**Website URL**

NA

c) Onwership of Facility

State Government

**Name of the Department**

MEDICAL EDUCATION AND DRUG DEPARTMENT

**Land Ownership**

Self Owned

d) Month and year of commissioning of the HCF

01/01/1970

e) Area of the Facility / Hospital

**i) Total plot area (In square meter) ii) Built up area (in square meter)**

129499.40

214483.39

**iii) Open Plot Area (Sq.Mtr)**

121.00

f) Enter Latitude and Longitude of site (In degrees)

**Latitude (In degrees)**

0

**Longitude (In degrees)**

0

g) Does HCF have Operation Theatre

No

8

**Number of OT**

h) Does HCF have Laundry facility in premises

Yes

**No of Washing Machines**

1

**Capacity (Kg/Cycle)**

150.00

i) Does HCF have Canteen/Cafeteria facility in premises

Yes

**Area (Sq.Ft.)**

202.34

**Water Consumption/day (CMD)**

1.00

**No of Cafeteria**

1

j) Does HCF have Hostel/Residential quarters in premises

Yes

**Nos**

9

**Area (Sq.Ft.)**

13239.00

**Total No. of Rooms / Quarters**

300

**Total No. of Persons / Residential Total Water Consumption (CMD)**

700

56.00

## 3. BMW Authorization Details

a) Type of health treatment system

Medicine

b) Government Notification Details

**Total number of Beds Government Notification No Date of Notification**

315

1093 7593

21-08-1995

8



Diagnostic and Pharma Facilities available in Premises

Pathology Lab Yes  
Blood Bank Yes

Average Samples/day  
Number of Bags used/Month

1200  
400

d) Whether HCE intended to Sale / Handover liquid BMW for R&D purpose  
No

Category wise Bio-Medical Waste Collected, Treated, Disposed			Quantity not to exceed (Kg/M)
Sr. No	Category	Type of Waste	
1	Yellow	a) Human Anatomical waste	1500.00
		b) Animal Anatomical Waste	0
		c) Soiled Waste	270.00
		d) Expired or Discarded Medicines	1100.00
		e) Chemical Waste	1350.00
		f) Chemical Liquid Waste	1100.00
		g) Discarded linen, mattresses, beddings contaminated with blood or body fluid.	1250.00
		h) Microbiology Biotechnology and other clinical laboratory waste	1200.00
2	Red	Contaminated waste (Recyclable)	2000.00
3	White (Translucent)	Waste sharps including Metals	2000.00
4	Blue	a. Glassware	750.00
		b. Metallic body implants	1250.00

Do you Have Equipment Installed for Pretreatment of Yellow (g). (h) Category Waste

No

Whether you have establish a Bar-Code system for Bag or Containers containing Bio-Medical waste

Yes

Common Facility Membership Details (CTF)

**CTF Name**

M/s. Surya Central Treatment Facility, Sangli

**Membership Number**  
SC20242504571

**Issued Date**  
31-03-2025

#### 4. Consent Details

a) Sources of Water

i) Surface Water

Yes

**Name of the water supply** Water Consumption Quantity (CMD)  
Mun Corporation Miraj Sangli 100

ii) Ground Water

No

iii) Tanker Water

No

b) Water Consumption Details

**Raw Water (CMD)**  
75.00

**Recycle Water (CMD)**  
25.00

**Total Water Quantity Requirement (CMD)**  
100

9



Water consumption for different uses (CMD)

Purpose	Consumption	Effluent Generation	Disposal
Domestic Purpose	88.0	79.5	Recycle, Local Bodies Sewer, On Land For Gardening
Pathology Laboratory, Floor washing, Operation Theater	10	8	Recycle, On Land For Gardening
Laundry	2.0	0.5	Recycle, On Land For Gardening
Industrial Cooling, spraying in mine pits or boiler feed	0	0	NA
<b>Total</b>	<b>100.00</b>	<b>88.00</b>	

d) Waste Water Treatment

Have you installed STP or ETP

Yes

- 1. Sewage Treatment Plant: Yes
- 2. Effluent Treatment Plant: Yes
- 3. Combined Treatment Plant: No

Sewage Treatment Plant

Capacity(CMD)

100.00

- Preliminary: Yes Preliminary Treatment: Bar Screens, Grit Chamber, Oil & Grease Removal
- Primary: Yes Primary Treatment: Anaerobic Treatment System, Activated Sludge Process (ASP), Secondary Clarifier
- Secondary: Yes Secondary Treatment: Sand & Carbon Filter, Chlorination
- Tertiary: Yes Tertiary Treatment: Reverse Osmosis
- Advance: Yes Advance Treatment:

Effluent Treatment Plant

Capacity(CMD)

10

- Preliminary: Yes Preliminary Treatment: Bar Screens, Grit Chamber, Oil & Grease Removal
- Primary: Yes Primary Treatment: Neutralization Tank, Primary Clarifier / Settling
- Secondary: Yes Secondary Treatment: Anaerobic Treatment System, Activated Sludge Process (ASP), Secondary Clarifier
- Tertiary: Yes Tertiary Treatment: Sand & Carbon Filter, Chlorination, UV Treatment
- Advance: Yes Advance Treatment: Reverse Osmosis

e) Other waste generation details

1) Municipal Solid Waste

a) Biodegradable Waste(kg/day)

0

b) Recyclable Waste(kg/day)

0

c) Domestic Hazardous Waste(kg/day)

0

Air Pollution

Whether D.G. Set Installed

Yes

Capacity(KVA)	Make	Fuel Used	Fuel QTY	Unit	Stack Height in meter	Acoustic Enclosure for noise control
660	MS	Diesel	40.00	Ltr/day	4.50	NO

Do you have Boiler Installed

10

Do you have adequate facility for collection of samples of emissions in the form of port-holes, platform, ladder etc. As per Central Board Notification "Emission regulations Part-III" ( December, 1985 )

Parameter	Permissible Limiting concentration	Latest 3 Sampling Dates		
		1st Date	2nd Date	3rd Date
		NA	NA	NA
particulate matter	50 mg/Nm <sup>3</sup>	0	0	0
nitrogen oxides	400 mg/Nm <sup>3</sup>	0	0	0
CL	50 mg/Nm <sup>3</sup>	0	0	0
Total Dioxins and Furans	0.1 ng TEQ/Nm <sup>3</sup> (at 11% O <sub>2</sub> )	0	0	0
Lead and its compounds	0.05 mg/Nm <sup>3</sup>	0	0	0

Whether you have provided Online Continuous Emission Monitoring Systems (OCEMS)

Quantity of ash generated from Boiler (Tonnes/ month):

Mode of Disposal of Boiler ash

Provision Of Alternate Electric Supply

Separate Electricity Meter Provided to Pollution control Devices

Hazardous Waste

CHWSDF Details

CHWTDF Facility Name

SURYA CENTER TREATMENT FACILITY PVT LTD

CHWTDF Membership Number

SC20242504571

Hazardous Waste Details		
Description	Waste Category	Quantity in MT/Month
Incineration Ash	37.3	0
STP/ETP	35.3	0
Used Oil		0

Non-Hazardous Waste aspect					
Description	Quantity	UOM	Treatment	Treatment	Remarks
NA	0	0	NA	NA	NA

5. Additional Information

Do you have Bio Medical Waste Management Committee Constituted

Yes

Average Cost (O & M) for ETP/STP

6500000

Notification for document uploaded for consent

315

Annexure R-2

From: noreply@mpcb.gov.in (noreply@mpcb.gov.in)

To: deangmcmiraj@yahoo.co.in

Date: Friday 6 December, 2024 at 06:35 pm IST

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**Greeting Govt. Medical College & Hospital, Miraj,**

FO has uploaded document **Scrutiny-Letter-06-Dec-2024** for consent number **MPCB-CONSENT-0000227461** on 2024-12-06

**Disclaimer**

This mail is auto generated with respect to your active and application for valid recipient if not valid please discard.  
This is not the spam.  
In case of dispute, jurisdiction with respect to Maharashtra jurisdiction

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UNSUBSCRIBE

12



R-2 316 R-3



**SURYA CENTER TREATMENT FACILITY PVT. LTD.**  
**BIO MEDICAL WASTE DISPOSAL PLANT**



CST.NO. 79,79A, 80 ARWADE MILL, BALAJI MILL ROAD, NORTH SHIVAJI NAGAR, SANGLI 416416  
Tel. No.: 8411811005 Mob: 9823184999. GSTIN - 27ABJCS9911R1ZC  
MPCB Licener No. : Format 1.0/CC UAN No. 0000146751/CR/230200193211R1ZC



Offline Verification



Online Verification

**Registration Certificate**

Certificate # : SC20242504571

Date: 30-11-2024

This is to certify that **Government Medical College & Hospital Miraj, A/P. Miraj, , Miraj City, Tal. : Miraj, Dist. :Sangli, Pin: 416410** is registered with **Surya Center Treatment Facility Pvt. Ltd. Sangli** for Management of Bio Medical Waste in accordance with, the provision of Bio Medical Waste Management Rules, 2016, as amended and in compliance with the provisions of CPCB guidelines.

1	<b>Authorized Person of HCE</b> (Name and Designation)	:	<b>Dr. Prakash Dattatray Gurav</b> Dean
2	<b>Bombay Nursing Home Act Registration Details</b> BNH Registration Number BNH Issue Date Total Number of beds BNH Validity (Form 'c')	:	- Not obtained Not Available 315 Not Available
3	<b>Common Treatment Facility Reistration Details</b> Date of Registration No. of Beds Registered Registration Validity	:	- 01-11-2024 315 31-03-2025
4	<b>Renewal of CTF Membership (if Applicable)</b> Renewal Date No. of Beds Registered	:	- 31-03-2025 315
5	<b>MPCB Consent (Establish/ 1st Operate/Renewal) Details</b> Concent / CCA Number Issue Date Validity Upto	:	- _____ _____ _____

Remarks: CCA NOT OBTAINED APPLICATION NOT SUBMITTED.



*Meghna Rajeev Kore*

**Authorized Signature**  
**Name: Meghna Kore**  
**Designation: Director**

~~R-34~~

317 R-4

शासकीय वैद्यकीय महाविद्यालय व रुग्णालय,  
मिरज येथील भुयारी गटार योजनेच्या बांधकाम  
अंदाजपत्रकास प्रशासकीय मान्यता प्रदान  
करणेबाबत.

**महाराष्ट्र शासन**

वैद्यकीय शिक्षण व औषधी द्रव्ये विभाग,  
शासन निर्णय, क्रमांक : जीसीएम-२०२२/प्र.क्र.३६९/प्रशा-९,  
गोकुलदास तेजपाल रुग्णालय आवार, नवीन मंत्रालय,  
गोकुलदास तेजपाल संकुल, ९ वा मजला,  
लोकमान्य टिळक मार्ग, मुंबई -४०० ००९.

दिनांक : २९ ऑगस्ट, २०२४

- वाचा : १) वैद्यकीय शिक्षण व औषधी द्रव्ये विभाग, शासन निर्णय क्रमांक : जीसीएम-  
२०२२/प्र.क्र.३६९/प्रशा-९, दिनांक १३.०२.२०२३  
२) आयुक्त, वैद्यकीय शिक्षण व आयुष, महाराष्ट्र राज्य, मुंबई यांचे पत्र क्रमांक :  
संवैशिवसं/मिरज/भुयारी गटार सुधारीत प्र.मा./१९२३८/आय-प/२४, दिनांक  
१०.०७.२०२४

**प्रस्तावना :**

विभागाच्या शासकीय वैद्यकीय महाविद्यालय व रुग्णालय, मिरज येथील भुयारी गटार  
योजनेच्या कामास दिनांक १३.०२.२०२३ च्या शासन निर्णयान्वये रुपये ११.२० कोटी इतक्या  
रक्कमेच्या अंदाजपत्रकास प्रशासकीय मान्यता प्रदान करण्यात आलेली होती. भुयारी गटार  
योजनेच्या जी.एस.टी. मधील बदल, ईटीपी चार्जेस व दरसूचीतील बचत यामुळे प्रशासकीय मंजूरी  
किंमतीपेक्षा प्रस्तावामध्ये ४० ते ५० टक्क्यापर्यंत वाढ झाल्याकारणाने संदर्भ क्र.०९ येथील  
प्रशासकीय मान्यता रद्द करून नव्याने बांधकाम अंदाजपत्रकास मान्यता देण्याची बाब शासनाच्या  
विचाराधीन होती.

**शासन निर्णय :**

विभागाच्या नियंत्रणाखालील शासकीय वैद्यकीय महाविद्यालय व रुग्णालय, मिरज येथील  
भुयारी गटार योजनेच्या जी.एस.टी. मधील बदल, ईटीपी चार्जेस व दरसूचीतील बचत यामुळे  
प्रशासकीय मंजूरी किंमतीपेक्षा ४० ते ५० टक्क्यापर्यंत वाढ झाल्याकारणाने तसेच सदर काम अद्याप  
सुरु न झाल्याने सुधारीत प्रशासकीय मान्यता देण्याऐवजी मूळ प्रशासकीय मान्यता रद्द करून नव्याने  
प्रशासकीय मान्यता देण्याबाबत सार्वजनिक बांधकाम विभागाच्या अभिप्रायानुसार संदर्भ क्र.०९  
येथील प्रशासकीय मान्यता रद्द करून नव्याने बांधकाम करण्यासाठी रुपये १४,५९,७८,२००/- (रुपये  
चौदा कोटी, एकावन्न लक्ष, अठ्ठ्याहत्तर हजार, दोनशे फक्त) इतक्या रक्कमेच्या नवीन बांधकाम  
अंदाजपत्रकास पुढील अटीच्या अधीन राहून प्रशासकीय मान्यता प्रदान करण्यात येत आहे.

अ.क्र.	कामाचे नाव	अंदाजित किंमत
१	'Underground' Drainage Scheme for Government Medical College and Residential Staff Quarters Campus, Miraj Tal-Mirag, Dist-Sangli.	१४,५९,७८,२००
	एकूण	१४,५९,७८,२००

अटी:-

- १) सदर काम करण्यापूर्वी जागेच्या मालकी हक्काबाबत पुर्तता करण्यात यावी.
  - २) प्रस्तुत काम पुरातत्व विभागाच्या अखत्यारित येत असल्यास संबंधित विभागाची तसेच महानगरपालिका व तत्सम प्राधिकरणे यांची पूर्व परवानगी घेण्यात यावी.
  - ३) तांत्रिक मंजूरी देताना राज्य दरसूचीबाह्य बाबींच्या दराकरीता शासन परिपत्रक क्रमांक - २०१७/प्र.क्र.११/नियोजन-३, दिनांक ११.०४.२०१७ नुसार कार्यवाही करण्यात यावी.
  - ४) प्रस्तावातील खरेदीशी संबंधित बाबींकरीता ई-निविदा प्रणालीचा अयलंब करून उद्योग, ऊर्जा व कामगार विभागाकडील दिनांक २४.०८.२०१७ च्या शासन निर्णयान्वये निर्गमित केलेल्या सूचना विचारात घ्याव्यात.
  - ५) प्रत्यक्ष काम करतेवेळी पर्यावरण विभाग, शासन निर्णय, इएनव्ही-२०१३/प्र.क्र.१७७/तां.क्र.१, दिनांक १० जानेवारी, २०१४ मध्ये उल्लेख करण्यात आलेल्या मार्गदर्शक तत्वानुसार कार्यवाही करण्यात यावी.
  - ६) स्थापत्य कामाच्या कालावधीतच विद्युतीकरणाबाबत तसेच इतर अनुषंगिक कामांचे योग्य नियोजन करून सदर कामे पूर्ण करावीत.
  - ७) इमारतीमध्ये दिव्यांगाकरीता उपलब्ध करून द्यावयाच्या विविध सोयीबाबत शासनाने वेळोवेळी दिलेल्या सूचनांच्या अनुषंगाने कार्यवाही करण्यात यावी.
  - ८) विषयांकित कामाकरीता सुधारीत प्रशासकीय मान्यतेची आवश्यकता लागणार नाही, यादृष्टीने विशेष दक्षता घेऊन काम करण्यात यावे.
२. प्रस्तुत बांधकामासाठी येणारा खर्च खालील लेखाशीर्षित मंजूर होणा-या निधीतून भागविण्यात यावा.

मागणी क्रमांक - एच-०८

४२१० - वैद्यकीय सेवा व सार्वजनिक आरोग्य यावरील भांडवली खर्च

०३, वैद्यकीय शिक्षण, प्रशिक्षण व संशोधन

१०५-विषमचिकित्सा पंचवार्षिक योजनांतर्गत

(४२१० ००४१) ५३- मोठी बांधकामे

३. सदर शासन निर्णय, वित्त विभाग, शासन निर्णय क्रमांक : विअप्र-२०१३/प्र.क्र.३०/१३/विनियम, भाग-२, दिनांक २०.०९.२०१९ मधील वित्तीय अधिकार नियम पुस्तिका-१९७८, भाग-१, उप विभाग-५, अनुक्रमांक-१, महाराष्ट्र सार्वजनिक बांधकाम नियमपुस्तिकेतील परिच्छेद क्रमांक १३४ (१) नुसार प्रशासकीय विभागाला प्रदान केलेल्या वित्तीय अधिकारानुसार निर्गमित करण्यात येत आहे.

पृष्ठ ३ पैकी २

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४. सदर शासन निर्णय महाराष्ट्र शासनाच्या [www.maharashtra.gov.in](http://www.maharashtra.gov.in) या संकेतस्थळावर उपलब्ध करण्यात आला असून त्याचा संकेतांक २०२४०८२११४४६५४४६१३ असा आहे. हा आदेश डिजिटल स्वाक्षरीने साक्षांकित करून काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने.

SUDHIR  
JAYA  
SHETTY

Digitally signed by SUDHIR JAYA SHETTY  
DN: cn=SUDHIR JAYA SHETTY, o=GOVERNMENT OF  
MAHARASHTRA, ou=MEDICAL EDUCATION  
AND DRUGS DEPARTMENT,  
c=IN, email=SUDHIR.JAYA.SHETTY@MAHARASHTRA.GOV.IN,  
serialNumber=1, postalCode=400001, st=Maharashtra,  
streetAddress=GOVERNMENT MEDICAL COLLEGE,  
C/NO: 111107, CH-SUDHIR JAYA SHETTY  
Date: 2024.08.19 12:19:39 +05'30'

(सुधीर जया शेट्टी)

अवर सचिव, महाराष्ट्र शासन

प्रति,

१. आयुक्त (वै.शि.), वैद्यकीय शिक्षण व संशोधन, मुंबई
२. महालेखापाल-१/२ (लेखा परीक्षा/लेखा व अनुज्ञेयता), महाराष्ट्र, मुंबई / नागपूर
३. संचालक, वैद्यकीय शिक्षण आणि संशोधन, मुंबई.
४. मुख्य अभियंता, महाराष्ट्र जीवन प्राधिकरण, पुणे विभाग, पुणे.
५. अधिष्ठाता, शासकीय वैद्यकीय महाविद्यालय व रुग्णालय, मिरज
६. कार्यकारी अभियंता, महाराष्ट्र जीवन प्राधिकरण, सांगली
७. जिल्हा कोषागार अधिकारी, सांगली
८. निवडनस्ती (प्रशा-१).

प्रसिध्द करणत यत आह.

320

कार्यकारी अभियंता (इंवेद)  
जिल्हा परिषद, सांगली

R-5

## महाराष्ट्र जीवन प्राधिकरण विभाग, सांगली

'जलभवन', गेस्ट हाऊस नजीक दक्षिण शिवाजी नगर, सांगली ४१६४१६

कार्यालय फोन : (०२३३) २३२२८८४, २३२२७८४

Email Address: mjpsanglidn@gmail.com

### निविदा सूचना क्र. ०४ सन २०२४-२५

पुर्ण ठेव तत्वावर मिरज शासकीय वैद्यकीय महाविद्यालय व निवासी संकुल येथे भुयारी गटार योजना करणेसाठीच्या कामाची निविदा मजीप्रा विभाग, सांगली यांचेकडून मागणी करण्यात येत आहे. या कामाची अंदाजीत रक्कम रु. १०३७.८६ लक्ष (जीएसटी शिवाय) आहे. सदर निविदेचा सविस्तर तपशील दि. २७/०९/२०२४ पासून [www.mahatenders.gov.in](http://www.mahatenders.gov.in) या वेब पोर्टलवर उपलब्ध करून देण्यात आलेला आहे.

निविदा प्रक्रिया कार्यक्रमाच्या सर्व तारखा [www.mahatenders.gov.in](http://www.mahatenders.gov.in) या वेब पोर्टलवर अपलोड करण्यात आलेल्या ऑनलाईन निविदा सुचनेनुसार राहतील.

दिनांक : २६/०९/२०२४

सही/-

(अमित आडे)

कार्यकारी अभियंता

महाराष्ट्र जीवन प्राधिकरण विभाग, सांगली

17

321  
project website [www.smartmhi.org](http://www.smartmhi.org). The last  
submission of online quotations is 07/10/2024 up to 3.00 PM.  
Dr. Hemant Vasekar I.A.S  
Project Director  
DGIPR 2024-25/3392

R-5  
Maharashtra Jeevan Pradhikaran Works Division Sangli  
"Jalbhavan" Near Guest House, South Sivaji Nagar,  
Sangli-Miraj Road.

Phone (0233) 2322884

Fax (0233) 2322449

Email Address: [mjpsanglidn@gmail.com](mailto:mjpsanglidn@gmail.com)

**Advertisement Data**  
**E-TENDER NOTICE NO-04 FOR 2024-25**

MJP invites e-Tender for the Full Deposit Work of  
Underground Drainage Scheme for Govt. Medical  
College And Residential Staff Quarters Campus, Tal-  
Miraj, Dist.- Sangli. in the state of Maharashtra Valued  
(Without GST) Rs. 1037.86 lakhs. The E-Tender details are  
available on [www.mahatenders.gov.in](http://www.mahatenders.gov.in) from dated  
27/09/2024.

All relevant dates will be as per the tender published in  
web portal [www.mahatenders.gov.in](http://www.mahatenders.gov.in)

Date :- 26/09/2024

sd/-

(Amit Ade)

Executive Engineer

18 Maharashtra Jeevan Pradhikaran Division Sangli



**GOVERNMENT OF KARNATAKA**  
**PUBLIC WORKS DEPARTMENT**  
([www.kpwd.gov.in](http://www.kpwd.gov.in))

Office of the Executive Engineer, PWD Bangalore Division,  
2nd Floor, PWD Annexure Building, K.R. Circle, Bangalore - 01

Telephone No. 080-22133370,

Email ID: [eepwdbngdn@yahoo.com](mailto:eepwdbngdn@yahoo.com)

E-Portal : <https://kppp.karnataka.gov.in/#/portal/portal-home>

**SHORT TERM TENDER NOTIFICATION NO : 17/2024-25**  
**DATED : 24.09.2024**

Item-rate tenders, for the work in KPWD No.01 South  
Sub Division under this office

A n A o of Pl pa res: En

Dz Pl